

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
40(ND)/2012

IN THE MATTER OF:

Sh. Ramandeep Singh Ahluwalia & Ors
Vs
M/s. Suntime Energy Ltd. & Ors

.... Petitioner
.... Respondent

Order under Section 397/398

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Shelly Khanna, Advocate for the Petitioner
No. 1 and 2 in main C.P and Applicants in I.A.
No. 321 of 2023
For the Respondent : Adv. Shailesh Suman for R-1 to 3
Adv. Arun Saxena, Adv. Nalini for R-7 to 9

ORDER

Cont-P-06/2022, Cont-P-04/2022

Ld. Counsel for the Applicant has misplaced his contempt petition and he is unable to argue the matter. In view of the above, we are inclined to adjourn the matter to **29.08.2024**.

IA(CA)-84/2021, CA-422/2021, CA-427/2021, CA-1356/2018, IA(CA)-321/2023

List these IAs on **29.08.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

04.07.2024
Lalit